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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 6425/2025 & CM APPL. 29311/2025

MEENAKSHI MEENA

.....Petitioner

Through: Mr. Nitesh Mehra, Ms. Hitaakshi Mehra and Ms. Ananya Sikri, Advs.

versus

THE HIGH COURT OF DELHI THROUGH REGISTRAR GENERAL AND ANR & ANR.Respondents Through: Ms. Kanika Agnihotri, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE AJAY DIGPAUL

> ORDER 14.05.2025

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CM APPL. 29311/2025 (Exemption)

- **1.** Exemption allowed, subject to all just exceptions.
- **2.** Application stands disposed of.

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- **3.** Issue notice to show cause as to why rule *nisi* be not issued.
- **4.** Notice is accepted on behalf of the respondents by Ms. Kanika Agnihotri.

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- **5.** Counter affidavit, if any, be filed within four weeks with advance copy to learned Counsel for the petitioner, who may file rejoinder thereto, if any, within four weeks thereof.
- **6.** Re-notify on 14 October 2025.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MAY 14, 2025/an

Click here to check corrigendum, if any

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